

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.176 of 2011 &
IA No.265 of 2011

Dated : 3rd July, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Tamil Nadu Generation & Distribution Corporation
Limited **.... Appellant (s)**

Versus

PPN Power Generating Company Private Limited
& Anr. **...Respondent (s)**

Counsel for the Appellant(s): Mr. L. Plato Aristatil for
Mr. S. Vallinayagam

Counsel for Respondent (s): Mr. T. Srinivasa Murthy,
Mr. Senthil Jagadeesan,
Mr. Rahul Balaji
Mr. Krishna Dev for R-1

ORDER

In spite of the fact that this Appeal being a part heard, has been heard for number of hearings, the learned counsel for the Appellant is not ready today. The proxy counsel Mr. Plato Aristatil representing Mr. Guru Krishna Kumar, AAG and Mr. Vallinayagam, the learned counsel for the Appellant, submits that the lawyers arguing the matter are not available and seeks adjournment.

The diary extract would show that the matter has been admitted as early as on 08.12.2011 and the same has to be disposed of within 180 days as provided under the Act. This period has already expired.

Finally, we post the matter on 06.07.2012. If the learned counsel for the Appellant do not appear on that date to finish the arguments on behalf of the Appellant, we will be constrained to dispose of the matter after hearing the learned counsel for the Respondents. Accordingly, the matter is adjourned to 06.07.2012 for further hearing. At any cost, no further adjournment will be given on that date.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs